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उत्तर प्रदेश	111.12	44.82	257.30
पश्चिम बंगाल	7.62	12.85	63.92
योग	574.16	282.54	1394.35
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संघ राज्य क्षेत्र			
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अरुणाचल प्रदेश	29.25	13.25	53.00
दिल्ली	-	-	0.50
मिजोरम	56.51	20.55	52.00
योग	85.76	33.80	105.50
कुल योग	759.92	316.34	1499.85
(राज्य तथा संघ राज्य क्षेत्र)			

**Plots earmarked for Nursing Homes/Shops/Guest Houses in Golf Links Colony**

1217. SHRI ATAL BIHARI VAJPA-YEE: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the permitted land use for the colony of Golf Links (New Delhi) and which sites in this colony are earmarked in the zonal development/site plan for housing any nursing homes, shops and Guest Houses;

(b) the upto date list of non-conforming uses of land in violation of Delhi Master Plan which are exempted from prosecution by DDA for non-conforming use in the Zonal Development Plan covering the area of Golf Links; and

(c) what is the DDA's policy in regard to prosecution of tenants and house owners when a tenant puts a premises to a non-conforming use without permission of a house owner and when the house owner initiates eviction proceeding against the tenant?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The Delhi Development Authority have reported that according to Delhi Master Plan and the Draft Zonal Development Plan for zone D-11, in which Golf Link Colony is located, the land use of this colony is residential. No specific site is earmarked in the zonal plan for nursing homes, shops and guest houses in the colony area.

(b) No particular non-conforming use in violation of Delhi Master Plan provisions is exempt from prosecution in the zone where Golf Link is located.

(c) Both the tenant and landlord are prosecuted for the non-conforming use in accordance with the provisions of the Delhi Development Act, 1957.